

20.6.2020

**CT Case No. 40/2019
ED vs. Moin Akhtar Qureshi & Ors.**

The matter has been taken up through Video Conferencing (VC) using CISCO Webex on account of Covid Pandemic and in terms of directions issued in this regard from time to time by Hon'ble High Court & Hon'ble District & Session Judge RADC.

Present Online :

Sh. N. K. Matta, Ld. Spl. PP for ED through VC.

Sh. R. K. Handoo, Ld. Counsel for accused Moin Akhtar Qureshi through VC.

The other accused persons were not given notice of today's hearing.

Ld. Counsel for accused Moin Akhtar Qureshi had moved an application u/s 207 of Cr.P.C. for supply of deficient documents. The reply to the application was by the prosecution and the documents were also supplied. Re-joinder to the reply has been filed through e-mail. It is stated that most of the documents mentioned in the application have still not been supplied to the accused. The documents which are not supplied at all or of which the legible copy has not been supplied or for which the court inspection was ordered, have specifically been mentioned in the re-joinder. Let the prosecution take necessary steps. In the meanwhile, notices be also given to the other accused persons for 06.8.2020.

A copy of the order be mailed by the reader to the parties. A copy of the order be also sent to Computer Branch for uploading on website.

Dated 20-06-2020

Anuradha Shukla Bhardwaj

**Special Judge PC Act 21 RADC New
Delhi**